



THE MADRAS LEGISLATIVE ASSEMBLY

THIRD ASSEMBLY

SEVENTH SESSION - FIRST MEETING

(27th July to 11th August 1965)

RESUME

(C)

**GOVERNMENT OF MADRAS
1965**

AUGUST 1965

**Legislative Assembly Department
Fort St. George Madras-9**

MADRAS LEGISLATIVE ASSEMBLY

Third Assembly Seventh Session - First Meeting

RESUME OF WORK TRANSACTED BY THE MADRAS LEGISLATIVE ASSEMBLY FROM 27TH JULY TO 11TH AUGUST 1965

The Madras Legislative Assembly which was summoned to meet from 27th July 1965 was adjourned sine die on 11th August 1965.

Sittings of the Assembly

The Legislative Assembly met for 14 days during the period (27th July to 11th August 1965) and in terms of hours it sat for 62 hours and 32 minutes.

Swearing in of New Member

Sri D. N. Vadivel, elected by the Dharmapuri Assembly Constituency in the vacancy caused by the death of Sri R. S. Veerapa Chettiar made and subscribed his oath before the Hon. Speaker in Tamil on 27th July 1965.

Obituary References

On 28th July 1965, Hon. Speaker announced to the House the demise of the following former Members of the Assembly on the dates noted against each:-

- (1) Mr. W. K. M. Langley on the 9th April 1965.
- (2) Sri V. C. Palaniswamy Gounder on the 15th April 1965.
- (3) Sri N. Mounaguruswamy Naidu on the 7th July 1965.
- (4) Sri V. Shanmugasundaram on the 9th July 1965.

Again on 3rd August 1965, the Hon. Speaker announced to the House the demise of Sri B. Pocker Sahib, a former Member of the Assembly on 29th July 1965.

The Members stood in silence for two minutes as a mark of respect to the memory of the deceased.

Panel of Chairmen

On 27th July 1965, Hon. Speaker announced the following Panel of Chairmen for the Seventh Session of the Legislative Assembly:-

- (1) Sri S. Nanjunda Row.
- (2) Sri KR. RM. Kariamanicka Ambalam.
- (3) Sri V. Sankaran.
- (4) Sri K. Narayanaswamy Pillai.
- (5) Sri M. Shanmugam.
- (6) Sri P. K. R. Lakshmikantham.

Questions

During the period 233 Starred Questions, one Short Notice Question and one private Notice Question were answered on the floor of the House. Answers to 15 unstarred questions were laid on the Table of the House.

Statement by a Minister in regard to correction of a supplementary question already answered.

On 30th July 1965, the Hon. Minister for Co-operation made a statement correcting the answer given to a supplementary question put by Sri V. R. Nedunchezhiyan to question No. 201 by Sri M. Karunanithi and Pulavar K. Govindan answered on Wednesday, the 10th March 1965.

Adjournment Motions

During the period under review, nine notices of motions for adjournment of the business of the House were received the details of which are given below:-

(1) On 27th July 1965, the Hon. Speaker read out to the House, the notice of motion for adjournment of the business of the House given by Sri V. R. Nedunchezhiyan, Sri K. R. Nallasivam and Sri M. Kalyanasundaram to discuss about the arrest of students under Defence of India Rules and withheld his consent to raise the same on the ground that the matter did not involve more than the ordinary administration of law.

(2) On the same day, the Hon. Speaker read out another notice of motion for adjournment of the business of the House given by Sri M. Karunanithi to discuss about the arrest and detention of D. M. K. Members under the Defence of India Rules and also withheld his consent to raise the same.

(3) On 28th July 1965, the Hon. Speaker read out to the House, the notice of motion of Sri K. R. Nallasivam for adjournment of the business of the House to discuss about the situation arising out of procurement of paddy in Erode area against rules and withheld his consent to raise the same as the matter did not come under Rule 42.

(4) On 31st July 1965, the Hon. Speaker read out to the House, the notices of motions given by Sri Saw. Ganesan, Sri T. P. Alagamuthu and Sri M. Kalyanasundaram for adjournment of the business of the House to discuss about the reported decision to shift the proposed Marine Diesel Factory from Ennore and withheld his consent to raise the same as a short notice question on this subject was already admitted by the Hon. Speaker.

(5) On the same day, the Hon. Speaker read out another notice of motion for adjournment of the business of the House given by Sri T. P. Alagamuthu and Sri M. Kalyanasundaram to discuss about the arrest of Sri Jagannathan and others at Madurai and also withheld his consent to raise the same as there was no case for adjournment motion.

(6) On 2nd August 1965, the Hon. Speaker read out to the House the notice of motion for adjournment of the business of the House given by Sri V. R. Nedunchezhiyan, Sri K. A. Mathialagan and Sri M. Kalyanasundaram to discuss about the issue of prohibitory orders against processions, etc., in the City and in the whole State and withheld his consent to raise the same as the promulgation of prohibitory orders came under administration of Law and Order.

(7) The Hon. Speaker read out on the same day another notice of motion for adjournment of the business of the House given by Sri M. V. Karivengadam to discuss the delay in sending S.S.L.C. Certificates to the mufassal centres and withheld his consent to raise the same as it was not a matter for an adjournment motion.

(8) On the 4th August 1965, the Hon.Speaker read out to the House the notice of motion of Sri.M.Kalyanasundaram for adjournment of the business of the House to discuss about the arrest of some communist at Tuticorin and withheld his consent to raise the same as this was not a matter for an adjournment motion.

(9) On the 10th August 1965, the Hon.Speaker read out the notice of motion for adjournment of the business of the House given by Sri.K.A.Mathialoagan to discuss about the allotment of sugar quota to family card merchants in Madras City and withheld his consent to raise the same as this was not a matter for an adjournment motion.

Statements made under rule 41 of the Assembly rules by Ministers

During the period seven statements were made by Ministers on their attention being called by the Members to matters of urgent public importance under Rule 41 of the Assembly Rules, details of which are given below:-

<i>Sl.No.</i>	<i>Date on which the statement was made.</i>	<i>Name of the Member who called the attention.</i>	<i>Name of the Minister who made the statement.</i>	<i>Subject-matter.</i>
(1)	(2)	(3)	(4)	(5)
1.	27th July 1965.	Sri Rama Arangannal.	Hon. Sri R. Venkataraman, Minister for Industries.	Situation that had arisen out of the report of the Anglo-American Consortium for the establishment of the Fifth Steel Plant and the need and necessity to establish a Steel Plant at Salem.
2.	31st July 1965.	Sri T. P. Alagamuthu.	Do.	Situation prevailing among the hardware industries in Tamilnadu due to non-availability of pigiron.
3.	6th August 1965.	Sri M. S. Selvarajan.	Hon. Sri N. S. S. Manradiar, Minister for Co-operation.	The sudden reduction of financial assistance by Co-operative to the agriculturists, weavers and other weaker sections of the community and thereby arresting the growth of production and affecting the economic welfare of the poor at large.
4.	7th August 1965.	Sri S. Arumugam.	Hon. Sri V. Ramaiah, Minister for Food.	Heavy loss incurred by the agriculturists of Kanchamalai area in Salem district.

<i>Sl.No.</i>	<i>Date on which the statement was made.</i>	<i>Name of the Member who called the attention.</i>	<i>Name of the Minister who made the statement.</i>	<i>Subject-matter.</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>	<i>(5)</i>
5.	9th August 1965.	Sri J. Matha Gowder and Sri T. Karcha Gowder.	Hon. Sri P. Kakkan, Minister for Home.	The occurrence of late blight disease and the consequent failure of potato crops in the Nilgiris district and also the hardship caused by the failure of monsoon to the potato and tea crop cultivators.
6.	10th August 1965.	Sri M. S. Selvarajan.	Hon. Sri V. Ramaiah, Minister for Food.	Adverse seasonal conditions in Tirunelveli district and the necessity to declare Tirunelveli as a famine affected area and the relief measures to be taken thereof.
7.	11th August 1965.	Sri M. D. Thiagaraja Pillai and Sri R. Thangavelu.	Hon. Sri V. Ramaiah, Minister for Food.	Hardship experienced by the agriculturists in Thanjavur district due to the inadequate supply of water for irrigation as a result of which kuruvai and samba seedlings had dried up.

Financial Business

The First Supplementary Statement of Expenditure for the year 1965-66 was presented to the Legislative Assembly by the Hon. Chief Minister on the 31st July 1965 and it was discussed and voted on the 3rd August 1965.

The Appropriation Bill relating to the First Supplementary Statement of Expenditure for the year 1965-66 introduced in the Assembly on 3rd August 1965 was considered and passed on the 10th August 1965.

Ordinance

The Madras Hindu Religious and Charitable Endowments (Amendment) Ordinance, 1965 (Madras Ordinance 1 of 1965) was promulgated by the Governor on 16th July 1965. This was replaced by the Madras Hindu Religious and Charitable Endowments (Amendment) Bill, 1965 (L.A. Bill No. 17 of 1965).

Legislative Business

A. OFFICIAL.

I. During the period, the following Bills were introduced considered and passed on the dates noted against each:-

<i>Serial Number.</i>	<i>Bill.</i>	<i>Date of Introduction.</i>	<i>Date of Consideration and passing.</i>
(1)	(2)	(3)	(4)
(1)	The Madurai University Bill, 1965.	27th July 1965.	30th July 1965 (referred to Joint Select Committee.)
(2)	The Madras Land Encroachment (Amendment) Bill, 1965.	28th July 1965.	10th August 1965.
(3)	The Madras District Development Councils (Amendment) Bill, 1965.	30th July 1965.	2nd August 1965.
(4)	The Madras City Municipal Corporation (Amendment) Bill, 1965.	30th July 1965.	2nd August 1965. 4th August 1965. 6th August 1965.
(5)	The Madras Hindu Religious and Charitable Endowments (Amendment) Bill, 1965.	30th July 1965.	30th July 1965.

<i>Serial Number.</i>	<i>Bill.</i>	<i>Date of Introduction.</i>	<i>Date of Consideration and passing.</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>
(6)	The Madras Sales of Motor Spirit Taxation (Amendment) Bill, 1965.	31st July 1965.	..
(7)	The Madras Agricultural Produce Markets (Amendment) Bill, 1965.	3rd August 1965.	11th August 1965.
(8)	The Madras General Sales-tax (Second Amendment) Bill, 1965.	3rd August 1965.	10th August 1965. (referred to Select Committee).
(9)	The Madras Medical Practitioners Bill, 1965.	7th August 1965.	10th August 1965. (referred to Joint Select Committee).
(10)	The Madras Buildings (Lease and Rent Control) Amendment Bill, 1965.	7th August 1965.	10th August 1965.
* (11)	The Madras Agricultural Income-tax (Amendment) Bill, 1965.	10th August 1965.	10th August 1965.
* (12)	The Holdings (Stay of Execution) proceedings (Madras Amendment) Bill, 1965.	10th August 1965.	10th August 1965.
* (13)	The Madras (Transferred Territory) Extension of Laws Bill, 1965.	11th August 1965.	11th August 1965.
* (14)	The Indian Partnership (Madras Amendment) Bill, 1965.	11th August 1965.	11th August 1965.
* (15)	The Cotton Ginning and Pressing Factories (Madras Amendment) Bill, 1965.	11th August 1965.	11th August 1965.
(16)	The Madras Appropriation (No. 4) Bill, 1965.	3rd August 1965.	10th August 1965.

2. The following Bills were referred to Select/Joint Select Committees on the dates noted against each-

(i) Joint Select Committee:-

- | | | | |
|-----|---|------------------|--|
| (1) | The Madurai University Bill, 1965 | 30th July 1965 | The names of the Members of the Committees are listed in Appendix I. |
| (2) | The Madras Medical Practitioners Bill, 1965 | 10th August 1965 | The names of the Members of the Committees are listed in Appendix I. |

(ii) Select Committee-

The Madras General Sales- 10th August 1965.
tax (Second Amendment)
Bill, 1965.

The names of Members of
the Committee are listed in
Appendix II.

*Bills published under orders of Hon. Speaker.

B. Non-OFFICIAL.

The following non-official Bills were taken into consideration on the dates noted against each-

<i>Serial Number.</i> (1)	<i>Bill.</i> (2)	<i>Date of consideration.</i> (3)	<i>Result.</i> (4)
1.	The Disclosure of Assets of the Members of the Legislature Bill, 1964 (L.A. Bill No. 30 of 1964), Sri S. Madhavan, M.L.A.	29th July 1965.	The motion that the Bill be taken into consideration was put and lost.
2.	The Madras Agriculturists Relief (Amendment) Bill, 1965 (L.A. Bill No. 13 of 1965), Sri A. Thiagarajan, M.L.A.	5th August 1965.	Do.

The following non-official Bills were introduced in the Legislative Assembly on the 29th July 1965.

<i>Serial</i>	<i>Member who Introduced the</i>
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<i>Number.</i> (1)	<i>Bills introduced.</i> (2)	<i>Bill.</i> (3)
1.	The Madras Agriculturists Relief (Amendment) Bill, 1965.	Sri A. Thiagarajan.
2.	The Madras Estates (Abolition and Conversion into Ryotwari) Amendment Bill, 1965.	Sri S. Madhavan.

Motions for the following were included in the list of business for 5th August 1965 but they were deemed to have been not moved as the members concerned were not in their seats when called upon to move them:-

(1) Motion for leave to introduce the Madras Buildings (Lease and Rent Control) Amendment Bill, 1965 by Srimathi. T. N. Anandanayaki, M.L.A.

(2) Motion for leave to introduce the Hindu Marriage (Madras Amendment) Bill, 1965-by Sri. S. Madhavan, M.L.A.

Resolutions

A. OFFICIAL.

(1) Constitution of the Ambathur Township.

Hon. Sri P. Venkataraman, Minister for Industries, moved the following resolution on the 27th July 1965 and the House adopted it:-

"That in pursuance of sub-section (1) of section 4 of the Madras Panchayats Act, 1958 (Madras Act XXXV of 1958), the House do resolve that the area covered by the Ambathur Panchayat town and surrounding five Panchayat villages of Athipattu, Patravakkam, Padi, Korattur and Mogappair in the Chingleput district which is an industrial area be declared to be a township."

(2) Increase in the maximum amount of guarantee given by the State Government in respect of the debentures issued by the Madras Co-operative Central Land Mortgage Bank, Limited.

Hon. Sri N. S. S. Manradiar, Minister for Co-operation moved the following resolution on 31st July 1965 and the House adopted it:-

"This Assembly recommends to the State Government that they may, under sub-section (2) of section 6 of the Madras Co-operative Land Mortgage Banks Act, 1934, increase the maximum amount of the guarantee given by them in respect of debentures issued by the Madras Co-operative Central Land Mortgage Bank Limited, up to a total face value of Rs. 30 crores (rupees thirty crores only) exclusive of such debentures as the Bank may from time to time redeem, such debentures being issued for periods not exceeding in any case 25 years from the date of issue and bearing interest at a rate not exceeding the rate of interest approved by the Reserve Bank of India for each floatation."

(3) Association of Council Members with the Committee on Estimates of the Assembly.

Hon. Sri M. Bhaktavatsalam, Chief Minister, moved the following resolution on 11th August 1965 and the House adopted it:

"That this House recommends to the Legislative Council that they do nominate five members of the Council to associate with the Committee on Estimates of this House for the year 1965-66 and communicate to this House the names of the members so nominated.

Message regarding the nomination of the following five members of the Council to associate with the Committee on Estimates of the Assembly was received on 12th August 1965:-

1. Sri K. Anbazhagan.
2. Sri K. K. Kothandaraman.
3. Srimathi S. Manjubhashini.
4. Sri M. Subbiah Chetty.
5. Sri M. Subbiah Chetty.
6. Sri N. R. Thiagarajan.

(4) Association of Council Members with the Committee on Public Accounts of the Assembly.

Hon. Sri M. Bhaktavatsalam, Chief Minister, moved the following resolution 11th August 1965 and the House adopted it:

"This House recommends to the Legislative Council that they do nominate five members of the council to associate with the Committee on Public Accounts of this House for the year 1965-66 and communicate to this House the names of members so nominated."

Message in regard to the nomination of the following five members of the Council to associate with the Committee on Public Accounts of the Assembly was received on 12th August 1965:-

1. Sri;M. Ethirajulu.
2. Sri N. V. Natarajan.
3. Sri K. Rajaram.
4. Sri S. K. Sambandhan.
5. Sri A. Sambasiva Reddiar.

B. NON-OFFICIAL.

1. On 29th July 1965, the discussion on the following Resolution which was moved by Sri K. A. Mathialagan on the 23rd July 1964 was resumed:-

"This House recommends to the Government to urge on the Government of India the need to include Tamil also as one of the media for writing the various competitive examinations conducted by the Union Public Service Commission."

As the discussion was not concluded on that day, further discussion on the resolution was continued on 5th August 1965 and the resolution was declared lost.

2. On 5th August 1965, Pulavar K. Govindan, moved the following resolution:-

"This House recommends to the Government to move the Government of India to bring in necessary legislation under Article 171 (2) of the Constitution or amend sub-clause (c) of clause (3) of Article 171 of the Constitution to provide a separate constituency for elementary school teachers in the Legislative Council."

The resolution was declared lost.

3. On 5th August 1965, Sri T. P. Alagamuthu moved the following resolution:-

"This house recommends to the Government of India that all the languages referred to in the Eighth Schedule be declared as National Languages of India by a suitable amendment to Article 351 of Constitution."

The member moved the following amendment to the above resolution:-

For the expression "by a suitable amendment to Article 351 of the Constitution" substitute the expression "by suitably amending the Constitution of India."

Both the amendment and resolution were put to vote and declared lost.

GOVERNMENT MOTIONS

(1) Election of Members to the Committee on Estimates for the year 1965-66.

Hon. Sri M. Bhaktavatsalam, Chief Minister moved the following motion on 28th July 1965:-

" That, with reference to rule 164 of the Madras Legislative Assembly Rules, this Assembly do proceed on a date to be fixed by the Hon. the Speaker, to elect fourteen Members to be members of the Committee on Estimates for the year 1965-66."

The motion was put and carried.

(2) Election of Member to the Committee on Public Accounts for the year 1965-66.

Hon. Sri M. Bhaktavatsalam, Chief Minister moved the following motion on 28th July 1965:-

" That, with reference to rule 173 of the Madras Legislative Assembly Rules, this Assembly do proceed on a date to be fixed by the Hon. Speaker, to elect fourteen members to be members of the Committee on Public Accounts for the year 1965-66."

The motion was put and carried.

(3) Draft Outline of the Fourth Five-Year Plan

The Hon. Chief Minister presented the draft Outline of the Fourth Five-Year Plan for the Madras State on 27th July 1965 and moved the following motion on 6th August 1965:-

"That the draft Outline of the Fourth Five-Year Plan be taken into consideration."

On 9th August 1965, Sri K. S. Subramania Gounder moved the following amendment to the above motion, viz., "and on such consideration this House approves the Draft Outline of the Fourth Five Year Plan." Amendments were also moved by Sri V. R. Nedunchezhiyan, Sri M. Kalyanasundaram and Sri T. P. Alagamuthu to the above motion. Discussion on the above motion took place for four days on 6th, 7th, 9th and 10th August 1965 and 58 members including the Chief Minister took part in the discussion.

The amendment of Sri V. R. Nedunchezhiyan and Sri T. P. Alagamuthu were not pressed and that of Sri M. Kalyanasundaram was deemed to have been withdrawn as the member was not in his seat. The amendment of Sri K. S. Subramania Gounder was put and carried.

The motion moved by the Chief Minister with the amendment moved by Sri K. S. Subramania Gounder as below was put and carried:-

"That the Draft Outline of the Fourth Five-Year Plan be taken into consideration and on such consideration this House approves the Draft Outline of the Fourth Five-Year Plan."

(4) Change in the order of the business of the House.

On 10th August 1965, Hon. Sri R. Venkataraman, Minister for Industries, moved the following motion-

" That under rule 21 (3) of the Madras Legislative Assembly Rules, items (7), (8), (9) and 10 in the Agenda under Government Bills be taken up before item (4)."

The motion was put and carried.

PRIVILEGE MATTERS

1. On 28th July 1965, Sri T. P. Alagamuthu, M.L.A., raised a matter of privilege in regard to a speech reported to have been made by Hon. Sri R. Venkataraman at a public meeting at Madras on 16th April 1965. It has been reported that the Hon. Minister had stated that some opposition party members did not study the connected papers or the Budget or other legislations with proper care and attention, but criticized at random without relevance to subject nor did they give facts and figures to support their statements. Hon. Speaker observed that the criticism in question was a bona fide criticism and that it was not one casting any reflection on particular Members or particular parties. The speech only suggested ways of improving the value of discussion in the House, which was the purpose of any bona fide criticism. He, therefore, withheld his consent to the matter being raised as a privilege, as no prima facie case of breach of privilege was made out.

2. On 30th July 1965, Sri M. Kalyanasundaram, M.L.A., raised a matter of privilege regarding the failure of the departments (Rural Development and Local Administration and Revenue Departments) to place in time on the table of the House the rules framed by them in pursuance of delegated legislation. On 31st July 1965, the Hon. Speaker gave the ruling and observed as follows:-

" It is a well known principle of delegated or subordinate legislation that the power of the Government to frame rules under the various statutes are derived from and or subject to the control of the Legislature. It is, therefore, provided in the statutes that the rules framed pursuant to such delegation shall be laid on the table of both the Houses of the Legislatures and shall be subject to modification or annulment within the prescribed time. It is, therefore, imperative on the part of the Government to lay such rules on the table of the House as directed in the Act, and necessary that strict conformity to the provisions of the statutes is observed."

The point at issue is whether the failure on the part of the Government to place the rules on the table of the House in time can be construed as a contempt of the House and, therefore, a breach of privilege as complained by the member.

A similar complaint was made by the same member in 1962 and I observed as follows:-

"In view of the explanation given by the Leader of the House, I hold that it is not necessary to pursue the matter further. But, I wish to make it clear that the fact that the Court does not invalidate that notification because it was not placed before the House in time, is not a proper explanation for not placing the notification before the House in time. On the other hand, the responsibility is all the more greater, because there must be some check by the Assembly as provided by the rules."

If a studied disregard of the provisions of the statute by the departments is manifest, then, definitely the Legislature can think of steps to be taken to correct the concerned persons or departments responsible for the same, and a case of contempt of the House may or may not be inferred. If, on the other hand, the delay or failure is due to inadvertence or negligence it may not amount to contempt of the House and, hence, it may not be viewed as breach of privilege.

In the instant cases, there seem to be no justifiable or acceptable reason for the delay inasmuch as, at the time the rules were published, the Assembly was in session and the departments could have within a reasonable time, to wit, within a week or two might have caused the rules placed on the table of the House. This has not been done.

This House may take a serious view of the matter that in spite of the fact that the same question was raised on the floor of the House in 1962 and that the lapses on the part of the departments have been repeatedly pointed out in the various reports of the Committee on Subordinate Legislation, the departments have not corrected themselves realised their responsibilities. But I cannot find a precedent in which such matters have been decided as breach of privilege. Further, I don't want to precipitate the matter, since the Legislature and the Executive are only two wings of the State. But I want to impress on the Hon. Ministers that they may issue suitable directions and see that the departments under their control place the rules framed pursuant to delegated legislation with the least possible delay on the table of the House and avoid such complaints, and that the departments realise the gravity involved in cases of such omissions. There I leave it.

3. On 30th July 1965, Sri M. Kalyanasundaram raised another privilege matter regarding the issue of Ordinance after the Assembly has been summoned to meet. Hon. Speaker held that no breach of privilege was involved as it was entirely a matter for the Governor to satisfy himself whether there was emergency for the issue or Ordinance.

4. On 11th August 1965, Sri K. Parthasarathy, Chairman, Committee of Privileges presented the Report of the Committee on Navamani case recommending that in view of the regret expressed by the editor, no further action on the daily need be taken. The above recommendation was approved by the House on the same day on a motion moved by Hon. Leader of the House.

The Madras State Electricity Board Budget for 1965-66

The discussion on the Annual Financial Statement for 1965-66 and the Supplementary Financial Statement for 1964-65 of the Madras State Electricity Board initiated by the Minister for Industries was taken up in the Assembly on 27th, 28th and 31st of July and 3rd August 1965. Forty-two members including the Minister for Industries took part in the discussion.

Constitution of Committees

The following Committees were constituted for the year 1965-66:-

(1) Public Accounts Committee.

(2) Estimates Committee.

The names of the Members of the committees are shown in Appendix III.

Five Members of the Council were nominated by the Legislative Council to serve on each of the Public Accounts and estimates Committees for the year 1965-66.

The names of the Members of the Council so nominated are shown in Appendix IV.

Presentation of the Report of the Committees

The following reports were presented to the House on the dates noted against each:-

<i>Report.</i> (1)	<i>Date of presentation.</i> (2)
Report of the Committee on Public Accounts on the Accounts of the State of Madras for the year 1962-63.	6th August 1965.
Report of the Committee on Estimates on Women's Welfare Department.	7th August 1965.
Report of the Committee on Estimates on State Khadi and Village Industries.	9th August 1965.
Report of the Committee on Estimates on the Industrial Estates.	9th August 1965.

<i>Report.</i> (1)	<i>Date of presentation.</i> (2)
Report of the Committee on Estimates on Collegiate Education.	10th August 1965.
Report of the Committee on Estimates on State Transport Department.	10th August 1965.
Report of the committee on Estimates on Highways and Rural Works.	11th August 1965.
Report of the Committee on Estimates on Community Development Programme.	11th August 1965.
Report of the Committee on Privileges on Navamani case.	11th August 1965.

Papers laid on the Table of the House

During the period under review 267 papers were laid on the table of the House, details of which are given below:-

A. Statutory Rules and Orders	206
B. Reports, Notifications and other papers	61

Total		267

C. D. NATARAJAN
Secretary

APPENDIX I**THE JOINT SELECT COMMITTEE ON THE MADURAI UNIVERSITY BILL, 1965
(L.A. BILL NO. 11 OF 1965)**

Names of Members

1. Hon. Sri M. Bhaktavatsalam.
2. Sri Saw. Ganesan.
3. Sri M. Kalyanasundaram.
4. Sri S. Madhavan.
5. Sri P. K. Mookiah Thevar.
6. Dr. B. Natarajan.
7. Sri V. R. Nedunchezhiyan.
8. Sri P. Ramachandran.
9. Sri V. Sankaran.
10. Sri R. Subramaniam.
11. Sri R. V. Swaminathan.
12. Sri A. P. C. Veerabahu.
13. Hon. Sri R. Venkataraman.
14. Sri K. Anbazhagan.
15. Sri K. Balasubramania Ayyar.
16. Sri S. Jayaram Reddiar.
17. Dr. A. Lakshmanaswami Mudaliar.
18. Sri K. Rajaram.

**THE JOINT SELECT COMMITTEE ON THE MADRAS MEDICAL
PRACTITIONERS BILL, 1965 (L.A. BILL NO. 22 OF 1965)**

Name of Members

1. Hon. Srimathi Jothi Vencatachellum.
2. Sri K. S. G. Haja Shereef.
3. Sri P. Ramachandran.
4. Sri M. Alagiriswamy.
5. Sri P. R. Seenivasa Padayachi.
6. Sri R. Ponnappa Nadar.
7. Sri K. P. Palaniswamy.
8. Sri R. Rangaswamy.
9. Sri Rama Arangannal.
10. Sri S. Murugaiyan.
11. Sri K. R. Nallasivam.
12. Sri P. K. Mookiah Thevar.
13. Hon. Sri R. Venkataraman.
14. Sri K. Balasubramania Ayyar.
15. Sri K. Anbazhagan.
16. Sri M. Raja Iyer.
17. Sri K. Rajaram.
18. Dr. T. V. Sivanandam.

APPENDIX II**SELECT COMMITTEE ON THE MADRAS GENERAL SALES TAX (SECOND AMENDMENT) BILL, 1965 (L.A. BILL NO. 20 OF 1965)****Names of Members**

1. Hon. Sri R. Venkataraman (Chairman)
2. Sri R. Krishnaswamy Naidu
3. Sri A. Senapathi Gounder
4. Srimathi P. K. R. Lakshmikantham
5. Sri T. P. Elumalai
6. Sri M. S. Selvarajan
7. Sri K. Narayanaswami Pillia
8. Sri A. R. Ramaswami
9. Sri T. P. Alagamuthu
10. Sri K. A. Mathialagan
11. Sri V. Krishnamoorthy
12. Sri Saw. Ganesan.
13. Sri A.M.P.S. Balagangadharan.

APPENDIX -III

COMMITTEE ON PUBLIC ACCOUNTS (1965-66)

Chairman

Sri V. R. Nedunchezhiyan

Members

Hon. Sri M. Bhaktavatsalam-Ex-Officio

Sri P. Ramachandran-Ex-Officio

Srimathi T. N. Anandanayaki

Sri K. Cheemaichami

Sri A. Duraiarasan

Sri M. Kalyanasundaram

Sri T. Manavalan

Sri K. Manimozhiar

Sri P. Murugaiyan

Sri G. Rajaram

Sri S. Ramalingam

Sri S. Ramaswamy Naidu

Sri N. Soundarapandian

Sri T. S. Swaminatha Udayar

Sri M. William

**COMMITTEE ON ESTIMATES
(1965-66)**

Chairman

Sri P. Ramachandran.

Members

Hon. Sri M. Bhaktavatasalam-Ex. Officio.

Sri V. R. Nedunchezhiyan-Ex. Officio

Sri C. K. Chinnarajee.

Sri V. Ellamma Naidu.

Sri Saw Ganesan.

Sri M. Kamalanathan.

Srimathi Parvathi Arjunan.

Sri N. Ramaswami Udayar.

Sri A. L. Ramakrishna Naicker.

Sri R. Sampangi.

Sri A. Swamidhas.

Kumari D. Sulochana.

Sri S. Sivasubramaniam.

Sri P. Urkavalan.

Sri A. Thangavelu.

**ASSOCIATE MEMBERS FROM THE LEGISLATIVE COUNCIL TO THE PUBLIC
ACCOUNTS AND ESTIMATES COMMITTEES**

Public Accounts Committee

1. Sri M. Ethirajalu.
2. Sri N. V. Natarajan.
3. Sri K. Rajaram.
4. Sri S. K. Sambandhan.
5. Sri A. Sambasiva Reddiar.

Estimates Committee

1. Sri K. Anbazhagan.
2. Sri K. K. Kothandaraman.
3. Srimathi S. Manjubhashini.
4. Sri M. Subbiah Chetty.
5. Sri N. R. Thiagarajan.